

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 409/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017

NAME OF THE PARTIES: Magicrete Buildings Solutions Pvt.Ltd.  
V/s.  
Pratibha Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.      NAME      DESIGNATION      SIGNATURE

27      Shankar Anantwar  
a/w Nishikha Namblon      Adv. for  
Corporate  
Debtor i/b  
Individual LLP



27.      Counsel Mr. Shrey  
Fatterpekar a/w Ms.  
Akshita . P. i/b M. Mulla  
Associates      Adv. for  
Corporate  
Creditor



**ORDER**

TCP No. 409/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that the Bank maintaining the Account of the Operational Creditor not issuing the Certificate as envisaged under Section 9 of the Insolvency and Bankruptcy Code, 2016, it is hereby made clear that all citizens of the country are bound

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by the statute governing the people of this country, therefore, the Bank is not exempted under the statute, whereby the respective Bank may issue Certificate as envisaged under the respective Section on creditor approaching the Bank.

List this matter for filing Certificate of Bank on 11.8.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)